GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 2189 TO BE ANSWERED ON: 01.08.2025

Shortage of Urea in Uttar Pradesh

2189: MS IQRA CHOUDHARY: SHRI PUSHPENDRA SAROJ:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) the details of urea demand and allocation during the current Kharif season across the country, State/district-wise particularly in Uttar Pradesh;
- (b) the steps taken by the Government to prevent exclusive or bulk procurement of subsidized urea by private traders and for ensuring fair and timely availability to small and marginal farmers;
- (c) whether any allocation discrepancy has been identified under the Integrated Fertilizer Monitoring System (IFMS) in the State, if so, the corrective measures taken by the Government to address it; and
- (d) whether the Government has taken/plans to take any concrete steps to prevent the diversion of subsidized urea and DAP stocks meant for farmers to unauthorized private traders or bulk consumers and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

- (a) The information regarding demand, allocation/availability and sales of Urea across the States, including the State of Uttar Pradesh, during the ongoing Kharif 2025 season (as on 28.07.2025) is placed at **Annexure**. Further, the mandate of Department of Fertilizers is to ensure adequate availability of fertilizers at State level. However, distribution of fertilizers within the State at district level is done by the State governments.
- (b) Allocation of fertilizers to the private traders/cooperative societies/Markfed etc is done by the companies as per State government guidelines, which vary from State to State.

Further, following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the country including small and marginal farmers:

- i. Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the state-wise & month-wise requirement of fertilizers.
- ii. On the basis of requirement projected, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.
- iii. The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Monitoring System (iFMS);
- iv. Regular Weekly Video Conference is conducted jointly by DA&FW and D/o Fertilizers with State Agriculture Officials and corrective actions are taken to dispatch fertilizers as indicated by the State Governments.
- (c) No such case has been highlighted by any State government.
- (d) Fertilizer is declared as an essential commodity and is notified under Fertilizer Control Order, 1985 and Fertilizer (Movement Control) Order, 1973. State Governments are adequately empowered under FCO to stop diversion of fertilizers and to take punitive action against any person / fertilizer company involved in diversion of fertilizers by violating the provisions of Essential Commodities Act, 1955 and Fertilizer Control Order 1985 (FCO).

However, Department of Fertilizers has put a ceiling of 50 bags of subsidized fertilizers per buyer per month i.e. 600 bags of subsidized fertilizers per year. Additionally, a monthly list of 'Top 20 buyers' of each district is made available in the iFMS log-in of respective district magistrates for taking necessary action at their end.

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 2189 to be answered on 01.08.2025

DEMAND, ALLOCATION/AVAILABILITY & SALES OF UREA DURING ONGOING FY 2025-26 (FROM 01.04.25 TO 28.07.25)

fig. in LMT

S.No	State	UREA		
		DEMAND	ALLOCATION/AVAILABILITY	DBT Sales
1	Andaman and Nicobar	0.00	0.04	0.00
	Islands	0.00	0.01	0.00
2	Andhra Pradesh	2.89	5.69	3.38
3	Arunachal Pradesh	0.00	0.01	0.01
4	Assam	1.02	1.88	1.41
5	Bihar	4.75	7.11	3.58
6	Chandigarh	0.00	0.00	0.00
7	Chhattisgarh	5.85	6.53	5.28
8	Dadra and Nagar Haveli	0.00	0.00	0.00
9	Daman and Diu	0.00	0.00	0.00
10	Delhi	0.08	0.08	0.07
11	Goa	0.01	0.01	0.01
12	Gujarat	7.34	7.34	6.05
13	Haryana	6.78	9.34	8.50
14	Himachal Pradesh	0.17	0.43	0.26
15	Jammu and kashmir	0.67	1.19	0.69
16	Jharkhand	1.01	1.32	0.84
17	Karnataka	6.59	8.90	7.60
18	Kerala	0.35	0.54	0.38
19	Lakshadweep	0.00	0.00	0.00
20	Madhya Pradesh	9.76	13.63	11.56
21	Maharashtra	10.05	14.46	10.94
22	Manipur	0.10	0.09	0.07
23	Meghalaya	0.02	0.02	0.02
24	Mizoram	0.05	0.10	0.09
25	Nagaland	0.00	0.01	0.00
26	Odisha	2.71	4.02	2.36
27	Puducherry	0.04	0.06	0.05
28	Punjab	13.49	15.70	13.10
29	Rajasthan	6.04	9.24	7.20
30	Sikkim	0.00	0.00	0.00
31	Tamil Nadu	2.62	4.48	3.38
32	Telangana	6.45	6.47	4.99
33	Tripura	0.05	0.12	0.05
34	Uttarakhand	0.69	0.98	0.86
35	Uttar Pradesh	22.53	31.87	22.66
36	West Bengal	3.80	6.71	3.09
	All India	115.91	158.34	118.47

^{1.} Primary Indicator of comfortable availability: Allocation/Availability > Demand

^{2.} Secondary Indicator of comfortable availability: Allocation/Availability > Sales